



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VII SECTION)**MINUTES OF THE NORMS COMMITTEE- VII****MEETING No.** NC/7/MEET/Feb/202223/17**DATED:** 10/02/2023Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Feb/202223/17 dated 10/02/2023 of Norms Committee - VII for the year 2022-23 was held on 10/02/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	DGFT(HQ)
2	Mahesh Kumar , Assistant Section Officer	DGFT(HQ)
3	NAND Lal, Technical Consultant	DPIIT
4	SHAISH KUMAR, Technical Consultant	DGFT
5	DINESHNARAIN MATHUR, Technical Consultant	DGFT
6	Omprakash sharma, Technical Consultant	C&PC

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	PLASTIC PRODUCTS ENGINEERING COMPANY
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM REVIW00000994AM23
RA File Number	082404000284 AM20
Licence No and Date	0810146828/23/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Bifurcation in import and export quantity of virgin and filled grade. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	2 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	GALA SHRINK FIT
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM REVIW00115032AM22
RA File Number	039404000736 AM20
Licence No and Date	0310833876/03/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	3 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	KEY EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	018705000598AM20
RA File Number	039404000762 AM20
Licence No and	0310834760/11/02/2020

Date	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.08.2021 followed by a reminder on 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.02.2023).	

Case No.	4 / NC/7/MEET/Feb/202223/17
Case Status	Case Rejected
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	018705000604AM20
RA File Number	082404000371 AM20
Licence No and Date	0810147234/13/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.07.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	5 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	GLS FILMS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005960AM23
RA File Number	NA
Licence No and Date	0510413655/19/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Process of manufacturing in detail. 2. Stage wise wastage. 3. Area of export product in Sq. Metre. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	6 / NC/7/MEET/Feb/202223/17
Case Status	Case Withdrawn
Party Name	ENTREMONDE POLYCOATERS LIMITED
Meeting Number	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023

and Date	
HQ File Number	HQRNORM REVIW00003634AM23
RA File Number	039404001093 AM20
Licence No and Date	0310835881/25/04/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/7/MEET/Feb/202223/17 dated 10.02.2023. Hence, the committee decided to withdraw the case	

Case No.	7 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	SUNDARAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	018705000712AM21
RA File Number	042404000200 AM20
Licence No and Date	0410166742/12/05/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by a reminder on 06.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.02.2023).	

Case No.	8 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	018705000808AM21
RA File Number	022404000055 AM21
Licence No and Date	0210210033/13/08/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	9 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	018705000809AM21
RA File Number	022404000056 AM21

Licence No and Date	0210210036/13/08/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	10 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	018705000812AM21
RA File Number	022404000062 AM21
Licence No and Date	0210210055/24/08/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	11 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	018705000849AM21
RA File Number	022404000072 AM21
Licence No and Date	0210210102/15/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	12 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	018705000875AM21
RA File Number	022404000088 AM21
Licence No and Date	0210210145/06/10/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.

Case No.	13 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	EM TECHNIK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	018705000881AM21
RA File Number	318304000076 AM21
Licence No and Date	3110067878/09/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Justification of 8% wastage and wastage at each stage of manufacturing. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	14 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	EUPHORIA PACKAGING LLP
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	018705000880AM21
RA File Number	082404000224 AM21
Licence No and Date	0810148769/09/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	15 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	JINDAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00035536AM21
RA File Number	05AA04017814 AM21
Licence No and Date	0511000059/10/12/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has replied to the DL issued on 24.03.2022. The committee decided to defer the case for further examination.

Case No.	16 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00035637AM21
RA File Number	022404000115 AM21
Licence No and Date	0211000017/10/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	17 / NC/7/MEET/Feb/202223/17
Case Status	Case Rejected
Party Name	GEM POLYTECH INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00042133AM21
RA File Number	02AA04006059 AM21
Licence No and Date	0211000053/18/12/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 31.08.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	18 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00045770AM21
RA File Number	02AA04006398 AM21
Licence No and Date	0211000084/23/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	19 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	SNF(INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00071626AM21
RA File Number	26AA04001581 AM21
Licence No and Date	2611000059/28/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 04.03.2022. 1. The percentage Composition of Export item and also its application. 2. All technical details as per Annexure to Appendix 4E. 3. Generic/Chemical Name of Import item 3 to 7. 4. Calculation, giving chemical reaction with molecular weight for the requirement of inputs for the manufacture of Export item. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.02.2023).	

Case No.	20 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00073155AM21
RA File Number	02AA04008172 AM21
Licence No and Date	0211000235/29/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	21 / NC/7/MEET/Feb/202223/17
Case Status	Case Approved
Party Name	FARCOM CABLE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00080990AM21
RA File Number	07AA04007922 AM21
Licence No and Date	0711000462/10/02/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms with NIL wastage as under:-

Export Item	Quantity	Import item	Quantity
PVC COMPOUND(PVC GRANULES) (Contain minimum of 57.46% of PVC)	2000000.0 Kg	PVC RESIN	1149108.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	22 / NC/7/MEET/Feb/202223/17
Case Status	Case Approved
Party Name	FARCOM CABLE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00047878AM22
RA File Number	07AA04003014 AM22
Licence No and Date	0711001148/21/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under:-

Export Item	Quantity	Import item	Quantity
PVC COMPOUND (Contain minimum of 61.62% of PVC)	2000000.0 Kg	PVC RESIN	1232377.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	23 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00203178AM22
RA File Number	05AA04088530 AM22
Licence No and Date	0511005202/05/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 05.02.2022.

1. Why wastage is different for different raw materials since all the raw materials are mixed together for processing.

2. Exact name of antioxidant.

Hence, the Committee decided to defer the case. (Reminder letter issued on 13.02.2023).

Case No.	24 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00221572AM22
RA File Number	05AA04092919 AM22
Licence No and Date	0511005567/22/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 28.09.2020.

1. Why wastage is different for different raw materials since all the raw materials are mixed together for processing.

2. Exact name of antioxidant.

Hence, the Committee decided to defer the case. (Reminder letter issued on 13.02.2023).

Case No.	25 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00227920AM22
RA File Number	03AA040110789 AM22
Licence No and Date	0311007975/27/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 29.04.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 13.02.2023).

Case No.	26 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00257667AM22
RA File Number	02AA04033676 AM22
Licence No and Date	0211001525/18/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	27 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00299977AM22
RA File Number	04AX04000053 AM22
Licence No and Date	0411002253/28/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Reply given is incomplete. Please provide working sheet to arrive at the quantity applied on the basis of SION H-404 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	28 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00305722AM22
RA File Number	05AX04000309 AM22
Licence No and Date	0511007537/03/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished	

the information against the following DL issued to the firm dated 16.01.2023.

1. Justification for different wastage in each raw material i.e. 7% to 28.57%, since all the raw material are to be mixed together to make item of export.

Hence, the Committee decided to defer the case. (Reminder letter issued on 13.02.2023).

Case No.	29 / NC/7/MEET/Feb/202223/17
Case Status	Case Approved
Party Name	CREST SPECIALITY RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00334097AM22
RA File Number	08AX04000363 AM22
Licence No and Date	0811003917/28/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
SATURATED POLYESTER RESIN TOPCOAT CT-6224 (% NVM 60%)	1 Kg	MONO ETHLENE GLYCOL	0.0586 Kg
		NEO PENTYL GLYCOL	0.1770 Kg
		BUTYL CELLOSOLVE	0.0730 Kg
		PURIFIED ISOPHTHALIC ACID	0.2210 Kg
		PHTHALIC ANHYDRIDE	0.1070 Kg
		ADIPIC ACID	0.0767 Kg
		TRI METHYLOL PROPANE	0.0118 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	30 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	ITC LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00357317AM22
RA File Number	04AX04000217 AM22
Licence No and Date	0411002653/16/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Reply given is incomplete. Please provide working sheet to arrive at the quantity applied on the basis of SION H-404 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	31 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	GREENPRO VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00379785AM22
RA File Number	34AX04000354 AM22
Licence No and Date	3411001928/08/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.05.2022. 1. Justification of 10% wastage on P.P Hence, the Committee decided to defer the case. (Reminder letter issued on 13.02.2023).	

Case No.	32 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	KEY EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00381786AM22
RA File Number	03AX04001572 AM22
Licence No and Date	0311012517/10/03/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to refer the case to C&PC for further examination. Hence, the committee decided to defer the case.	

Case No.	33 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00401719AM22
RA File Number	02AX04000213 AM22
Licence No and Date	0211002190/25/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to defer the case for further examination	

Case No.	34 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	UNI WORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00000136AM23
RA File Number	08AX04000187 AM22
Licence No and Date	0811004610/08/04/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that firm has furnished the hard copy and file has been sent to the technical expert for examination. Hence, the committee decided to defer the case.	

Case No.	35 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	FLUOROPLAST SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00000604AM23
RA File Number	05AX04000324 AM23
Licence No and Date	0511012264/05/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.02.2023).	

Case No.	36 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00000704AM23
RA File Number	02AX04000068 AM23
Licence No and Date	0211002386/11/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	37 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00000821AM23
RA File Number	02AX04000089 AM23
Licence No and Date	0211002413/18/05/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	38 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00000945AM23
RA File Number	04AX04000167 AM23
Licence No and Date	0411003349/23/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Reply given is incomplete. Please provide working sheet to arrive at the quantity applied on the basis of SION H-404 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	39 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00001159AM23
RA File Number	04AX04000205 AM23
Licence No and Date	0411003407/02/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Reply given is incomplete. Please provide working sheet to arrive at the quantity applied on the basis of SION H-404 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	40 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00001516AM23
RA File Number	04AX04000253 AM23
Licence No and Date	0411003487/20/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Reply given is incomplete. Please provide working sheet to arrive at the quantity applied on the basis of SION H-404 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	41 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	ENTREMONDE POLYCOATERS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00001498AM23
RA File Number	03AX04001750 AM23

Licence No and Date	0311015669/20/06/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	42 / NC/7/MEET/Feb/202223/17		
Case Status	Case Approved		
Party Name	SAJ INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023		
HQ File Number	HQRNORM APPLY 00001860AM23		
RA File Number	52AX04001563 AM23		
Licence No and Date	5211002756/05/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from SION H-207 and ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
POLYESTER CHIPS / PET CHIPS	1 Kg	PTA PURIFIED TEREPHTHALIC ACID	0.8583 Kg
		MEG MONO ETHYLENE GLYCOL	0.335 Kg
		ANTIMONY TRIACETATE	0.003 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	43 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00002719AM23
RA File Number	05AX04001423 AM23
Licence No and Date	0511014396/22/08/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 22.09.2022.

1. Justification for different wastage in each raw material i.e. 7% to 28.57%, since all the raw materials are to be mixed together to make item of export.

Hence, the Committee decided to defer the case. (Reminder letter issued on 13.02.2023).

Case No.	44 / NC/7/MEET/Feb/202223/17
Case Status	Case Approved
Party Name	METRO TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00002858AM23
RA File Number	05AX04001452 AM23
Licence No and Date	0511014557/30/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item : Bicycle Nylon Tyres EPDM (Min. 7.5%) Rubber Compound with Reflective Tape (Export Qty: 500 MT)

Quantity : 100 MT

Import Items:

S.No.	Import Item	Quantity recommended
1.	Natural Rubber	27.23 MT
2.	Synthetic Rubber (PBR)	5.00 MT
3.	Synthetic Rubber (SBR-1502)	6.34 MT
4.	Synthetic Rubber EPDM	8.00 MT
5.	Carbon Black (N-330, N-550, N-660)	17.35 MT
6.	Rubber Chemicals (Accelerators)	0.99 MT*

7.	Rubber Chemicals (Anti-oxidants)	0.99 MT*
8.	Misc Chemicals (Paraffin Wax)	8.00 MT*
9.	Nylon Tyre Cord Fabric dipped	11.00 MT
10.	Zinc Ingot	1.312 MT
11.	Precipitated Silica	Deleted, as not mentioned in 4 E
12.	Reflective Tape (4.7 mm to 5.7 mm)	1.05 Mtr/Mtr content in the export product
13.	Cotton Chafer (7mm to 9mm)	1.05 Mtr/Mtr content in the export product

NOTE: *Value cap: Chemicals and Miscellaneous may be allowed as per General Note 8 of Hand Book of Procedure Vol II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	45 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	TOPPAN SPECIALITY FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00003026AM23
RA File Number	30AX04000235 AM23
Licence No and Date	3011002571/09/09/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 28.09.2020. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.02.2023).	

Case No.	46 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004234AM23
RA File Number	02AX04000434 AM23
Licence No and Date	0211003302/09/11/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	47 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004272AM23
RA File Number	03AX04004004 AM23
Licence No and Date	0311019135/10/11/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 02.02.2023. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.02.2023).	

Case No.	48 / NC/7/MEET/Feb/202223/17										
Case Status	Case Approved										
Party Name	BALKRISHNA INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023										
HQ File Number	HQRNORM APPLY 00004405AM23										
RA File Number	03AX04003914 AM23										
Licence No and Date	0311019272/16/11/2022										
Norms Committee Decision:											
The committee considered the case as per agenda and decided to ratify the norms as under:-											
<table><tr><th>Export Item</th><th>Qty</th><th>S. No.</th><th>Description</th><th>Qty. in Kg</th></tr><tr><td>New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or</td><td>100 kgs</td><td>1</td><td>NATURAL RUBBER-SMOKED SHEETS (RSS)</td><td>10.248</td></tr></table>		Export Item	Qty	S. No.	Description	Qty. in Kg	New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	10.248
Export Item	Qty	S. No.	Description	Qty. in Kg							
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	10.248							

industrial handling vehicles and machines, A. Nylon, Nylon and Aramide (Total Quantity to be exported 4,300,000.00 kgs)	2	NATURAL RUBBER- TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	24.980
	3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.663
	4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR- 1500/1502	8.382
	5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.414
	6	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	0.225
	7	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
	8	7A) CARBON BLACK FEED STOCK (CBFS)	50.107
	9	NYLON TYRE CORD FABRIC (DIPPED)	7.918
	10	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.076
	11	POLYESTER TYRE CORD FABRIC (DIPPED)	0.056
	12	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	0.001
	13	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE	2.946

			18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	
		14	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.645
		15	RUBBER CHEMICAL :ANTIOXIDANTS	0.924
		16	RUBBER CHEMICAL :ACCELERATOR	0.596
		17	RUBBER CHEMICAL :RETARDERS	0.102
		18	ZINC OXIDE	1.908
		19	STEARIC ACID	1.089
		20	MICROCRYSTALLINE PETROLEUM WAX	0.806
		21	PRECIPITATED SILICA	0.256
		22	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	3.686
		23	PETROLEUM TACKIFIER RESIN	0.001
		24	PHENOLIC TACKIFIER RESIN	0.576
		25	INSOLUBLE SULPHUR	0.125

		26	SILANE COUPLING AGENT	0.031
		27	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.002
		28	PROCESSING ADDITIVES	0.479
		29	HOMOGENIZING AGENT	0.095
		30	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		31	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		32	BLADDERS (Qty. in Numbers and relevant in size)	0.010
		33	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	49 / NC/7/MEET/Feb/202223/17
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004402AM23
RA File Number	03AX04003907 AM23
Licence No and Date	0311019269/16/11/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	S. No.	Description	Qty in Kg
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New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 4,500,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.362
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.609
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.699
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.157
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.704
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	6A) CARBON BLACK FEED STOCK (CBFS)	55.166
		8	NYLON TYRE CORD FABRIC (DIPPED)	1.943
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.052
		10	POLYESTER TYRE CORD FABRIC (DIPPED)	3.134
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.698
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.339

		14	RUBBER CHEMICAL :ACCELERATOR	0.678
		15	RUBBER CHEMICAL :RETARDERS	0.122
		16	ZINC OXIDE	1.775
		17	STEARIC ACID	0.881
		18	MICROCRYSTALLINE PETROLEUM WAX	0.872
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.030
		20	PHENOLIC TACKIFIER RESIN	0.637
		21	INSOLUBLE SULPHUR	0.324
		22	PROCESSING ADDITIVES	0.535
		23	HOMOGENIZING AGENT	0.422
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		26	BLADDERS (Qty. in Numbers)	0.010
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand

Book of Procedure, Vol. II. for all export items

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	50 / NC/7/MEET/Feb/202223/17
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00004446AM23
RA File Number	03AX04003910 AM23
Licence No and Date	0311019328/18/11/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty. in kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, A. Bias – Nylon (Total Quantity to be exported 4,500,000.00 kgs)	100 kgs	1	Natural rubber-smoked sheets (rss)	2.398
		2	Natural rubber-technically specified natural rubber (tsnr)	27.169
		3	Synthetic rubber :butadiene rubber (br)	3.116
		4	Synthetic rubber: styrene butadiene rubber sbr-1500/1502	4.419
		5	Synthetic rubber: oil extended styrene butadiene rubber sbr- 1712 / 1723 / 1783	9.240
		6	Carbon black or (it's raw material of carbon black)	0.000
		7	6a) carbon black feed stock (cbfs)	51.699
		8	Nylon tyre cord fabric (dipped)	6.818
		9	Rubberised textile fabric nylon chafer fabric (dipped)	0.097

		10	Wire of iron or non-alloy steel of a thickness above 18 swg but up to 26 swg (bronze coated tyre beadwire)	3.305
		11	Rubber chemical :antioxidants tmq / tdq / hs	0.481
		12	Rubber chemical :antioxidants	0.931
		13	Rubber chemical :accelerator	0.528
		14	Rubber chemical :retarders	0.089
		15	Zinc oxide	1.782
		16	Stearic acid	1.075
		17	Microcrystalline petroleum wax	0.832
		18	Precipitated silica	0.002
		19	Rae (residual aromatic extract) oil or similar products in which the weight of the aromatic constituents exceeds that of the non aromatic constituent, used as plasticisers and also known as rubber process oil.	4.334
		20	Phenolic tackifier resin	0.225
		21	Insoluble sulphur	0.103
		22	Processing additives	0.607
		23	Homogenizing agent	0.004
		24	Mould release preparation (inside release)	0.143
		25	Mould release preparation (outside release)	0.114
		26	Bladders (in numbers, relevant size)	0.010

		27	Antitack release preparation (rubber compound release)	0.183
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NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	51 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	JYOTI PLASTIC WORKS P LTD
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005151AM23
RA File Number	03AX04004761 AM23
Licence No and Date	0311020175/21/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Specific item of export. 2. Details of indigenous input used to manufacture export product since PVC cannot be used as such. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	52 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	THE SUPREME INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005512AM23
RA File Number	03AX04004915 AM23
Licence No and Date	0311020477/04/01/2023
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	53 / NC/7/MEET/Feb/202223/17
Case Status	Case Approved
Party Name	VISION PRODUCTS PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023		
HQ File Number	HQRNORM APPLY 00005750AM23		
RA File Number	34AX04000937 AM23		
Licence No and Date	3411003256/16/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
POLYESTER RESIN SOLUTION -8352-B [65% RESIN CONTENT]	1 Kg	NEO PENTYL GLYCOL	0.315 Kg
		PHTHALIC ANHYDRIDE	0.283 Kg
		ADIPIC ACID	0.137 Kg
		C 9	0.350 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	54 / NC/7/MEET/Feb/202223/17		
Case Status	Case Approved		
Party Name	TRIMURTI POLYCHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023		
HQ File Number	HQRNORM APPLY 00005883AM23		
RA File Number	07AX04001258 AM23		
Licence No and Date	0711006253/23/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied wit 5% wastage under:-			
Export Item	Quantity	Import item	Quantity
Articles made of LDPE & LLDPE (Poly Bags, Pouches, Poly Sheets, Multi Layered Sheets, Laminates All Printed)(Net Content of LDPE in KGS 190476.19 & Net Content of LLDPE in KGS 1428571.43)	1619047.0 Kg	LDPE Granules	200000.0 Kg
		LLDPE Granules	1500000.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	55 / NC/7/MEET/Feb/202223/17
Case Status	Case Approved
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005886AM23
RA File Number	06AX04000090 AM22
Licence No and Date	0611001826/23/01/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-

Export Item	Quantity	Import item	Quantity
POLYESTER FILM (BIAXIALLY ORIENTED POLYESTER FILM)(POLYESTER FILM (BIAXIALLY ORIENTED POLYESTER FILM))	2000000.0 Kg	POLYESTER CHIPS	2100000.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	56 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005895AM23
RA File Number	05AX04003055 AM23
Licence No and Date	0511017000/24/01/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	57 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred

Party Name	ENVITECH CHEMICAL SPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005903AM23
RA File Number	31AX04000325 AM23
Licence No and Date	3111001986/24/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. End use of export product. 2. Net content of import item in export. 3. Manufacturing process in detail. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	58 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005894AM23
RA File Number	08AX04001780 AM23
Licence No and Date	0811007084/24/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Process of manufacturing in detail. 2. Wastage at each stage of manufacturing and justification of 15% wastage. 3. Generic name of import item at s. no 4 with catalogue. Is it a recycle product? Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	59 / NC/7/MEET/Feb/202223/17
Case Status	Case Approved
Party Name	RISHI FIBC SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005918AM23

RA File Number	34AX04000967 AM23		
Licence No and Date	3411003292/25/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
PE Silage Bags(PE Silage Bags [NET CONTENT USED - LLDPE Granules-840000 KGS, LDPE Granules -555000 KGS,U.V. Stabilizer Master Batch (containing not more than 20% UV Stabilizer) -45000 KGS, COLOUR Master Batch -60000KGS])	1500000.0 Kg	LLDPE Granules	882000.0 Kg
		LDPE Granules	582750.0 Kg
		U.V. Stabilizer Master Batch (containing not more than 20% UV Stabilizer)	47250.0 Kg
		COLOUR Master Batch	63000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	60 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	PRISTINE MELAMINE LLP
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005919AM23
RA File Number	34AX04000790 AM23
Licence No and Date	3411003299/25/01/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	61 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	RISHI FIBC SOLUTIONS PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00005949AM23
RA File Number	34AX04000982 AM23
Licence No and Date	3411003311/28/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Wastage at each of manufacturing and justification 10% wastage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	62 / NC/7/MEET/Feb/202223/17	
Case Status	Case Approved	
Party Name	CEAT LIMITED	
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023	
HQ File Number	HQRNORM APPLY 00005959AM23	
RA File Number	03AX04005176 AM23	
Licence No and Date	0311021024/30/01/2023	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item: Agricultural, Industrial Vehicle Tyres (HS Code 40117000,401180 00)		
Quantity : 3,500 MT		
Import Item:		
S. No.	Item Name	Quantity recommended for 100 MT of export product
1.	Natural Rubber	24.44 MT
2.	Carbon Black	29.34 MT
3.	Bead wire	2.925 MT
4.	Synthetic Rubber PBR	5.59 MT
5.	Bromo butyl Rubber	1.60 MT

6.	Zinc Oxide	1.78 MT
7.	Rubber Chemical Antioxidant	1.41 MT
8.	Misc Chemicals	0.02 MT
9.	Stearic Acid	0.96 MT
10.	Insoluble Sulphur	0.33 MT
11.	Tackifier Resin	0.01 MT
12.	Rubber Process Oil	3.43 MT
13.	Rubber Chemical Accelerator	0.55 MT
14.	Synthetic Rubber SBR 1502	12.18 MT
15.	Micro Crystalline Wax	0.931 MT
16.	Nylon Tyre Cord Fabric Dipped	1.88 MT
17.	Polyster Tyre Cord Fabric Dipped	3.440 MT
18.	Structol	0.212 MT
19.	Wood Resin	0.58 MT
20.	Reclaim Rubber	1.5 MT
21.	Soluble Sulphur	0.633 MT
22.	Synthetic Rubber SBR 1723	6.70 MT
23.	Zincolet	0.255 MT
24.	Monobond 680 C	0.001

25.	Synthetic Resin	Deleted specific name not given
26	Rubber Chemical Retarder	0.115 MT
27	Silicon dioxide	0.07 MT
28	Steel tyre chord	0.27 MT

Note : There should be a value cap on rubber chemicals (Antioxidant , Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	63 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	IWI STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00006003AM23
RA File Number	03AX04005306 AM23
Licence No and Date	0311021064/31/01/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023

1. Process of manufacturing in details.
2. Specification of zinc alloy and parts made of this item and justification of 5% wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	64 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00006008AM23
RA File Number	02AX04000605 AM23
Licence No and Date	0211003764/31/01/2023
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023

1. Composition of export item.
2. COA of export item.
3. Complete technical details as per Annexure to Appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	65 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	IMPEL EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00005998AM23
RA File Number	07AX04001555 AM23
Licence No and Date	0711006315/31/01/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023

1. Process of manufacturing in details.
2. Justification for 10% wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	66 / NC/7/MEET/Feb/202223/17
Case Status	Case Approved
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00006013AM23
RA File Number	03AX04005040 AM23
Licence No and Date	0311021081/01/02/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 1% wastage as under:-

Export Item	Quantity	Import item	Quantity
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THERMOPLASTIC ELASTOMER (Net Content of Import Item: STYRENE ETHYLENE BUTADIENE STYRENE 9,000 Kgs.)	30000.0 Kg	STYRENE ETHYLENE BUTADIENE STYRENE (SEBS)	9090.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	67 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	VISHAKHA RENEWABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00006045AM23
RA File Number	08AX04001860 AM23
Licence No and Date	0811007166/02/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Process of manufacturing in detail. 2. Justification for 20% wastage. 3. Wastage at each stage of manufacturing. 4. Generic name of import item at S.no. 2,3 and4 with catalogue. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	68 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	U M CABLES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00006050AM23
RA File Number	03AX04005350 AM23
Licence No and Date	0311021108/02/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	69 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	KUMAR ARCH TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00006071AM23
RA File Number	13AX04000283 AM23
Licence No and Date	1311001735/03/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023

1. Process of manufacturing in detail.
2. Justification for 10% wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	70 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00006059AM23
RA File Number	03AX04005355 AM23
Licence No and Date	0311021127/03/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	71 / NC/7/MEET/Feb/202223/17
Case Status	Case Deferred
Party Name	BALKRISHNA INDUSTRIES LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023
HQ File Number	HQRNORM APPLY 00006060AM23
RA File Number	03AX04005354 AM23
Licence No and Date	0311021128/03/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/17 dated 10.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	72 / NC/7/MEET/Feb/202223/17									
Case Status	Case Approved									
Party Name	JK TYRE & INDUSTRIES LIMITED									
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 17 and 10/02/2023									
HQ File Number	HQRNORM APPLY 00006064AM23									
RA File Number	05AX04003024 AM23									
Licence No and Date	0511017147/03/02/2023									
Norms Committee Decision:										
The committee considered the case as per agenda and decided to ratify the norms as under:-										
Export Item: AUTOMOBILE TYRES FOR LCV/ LIGHT TRUCK APPLICATIONS (LCV/ LIGHT TRUCK STEEL RADIAL TYRES										
(TUBE TYPE) REINFORCED WITH NYLON TYRE CORD WARPSHEET)										
Quantity: 315189.0 Kgs										
Import Items:-										
<table><tr><td>S.No.</td><td>Item of Import</td><td>Quantity for export of 100 Kg.</td></tr><tr><td>1.</td><td>Natural Rubber</td><td>35.86 kg.</td></tr><tr><td>2.</td><td>Synthetic Rubber - PBR</td><td>12.06 kg</td></tr></table>		S.No.	Item of Import	Quantity for export of 100 Kg.	1.	Natural Rubber	35.86 kg.	2.	Synthetic Rubber - PBR	12.06 kg
S.No.	Item of Import	Quantity for export of 100 Kg.								
1.	Natural Rubber	35.86 kg.								
2.	Synthetic Rubber - PBR	12.06 kg								

3.	Carbon Black	22.65 kg
4.	Steel Tyre Cord	7.01kg
5.	Nylon Tyre Cord Warp sheet	4.27 kg
6.	Zinc Oxide	1.084 kg
7.	Rubber Chemicals-antioxidants	1.0 kg
8.	Rubber Chemicals- PVI Retarder Accelerator TBBS	1.0 kg.
9.	Bead Wire – 1.600 MM	4.5 kg
10.	All other Misc. Chemicals	4.23 kg.

Note :There should be a value cap on Rubber Chemicals and Misc. Chemicals as per general note 8 of the Hand book of Procedure, Vol. II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE